

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
04-07-2024 AT 10:30 AM**

**Company Petition IB/211/2021
AND
IA(IBC) 686/2024 in Company Petition IB/211/2021
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

ParvathReddy Prabhakar Reddy & Viceroy Hotels Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 686/2024

Learned Counsel Mr GP Yash Vardhan, for applicant/Financial Creditor present physically.

Learned Counsel Mr B Nitish, and Ms Praneetha, for Personal Guarantor present physically.

Heard the learned counsel for the Financial Creditor/ applicant. Counter not filed, despite sufficient opportunity. At request, for filing counter 10 days' time granted as a last chance, in default opportunity stands closed.

For hearing, matter adjourned to 30.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)